

THE TELANGANA HOUSING SCHEMES (ACQUISITION OF LAND)  
ACT, 1961.

(ACT NO. XXXIX OF 1961.)

INDEX

Section No.	Contents
1.	Short title.
2.	Definitions.
3.	Power to acquire land specified in the Schedule.
4.	Transfer of land to Housing Board.
5.	Right to receive compensation.
6.	Compensation for the land acquired.
7.	Apportionment of compensation.
8.	Payment of compensation or deposit of same in Court.
9.	Payment of interest.
10.	Powers of prescribed authority.
11.	Service of notices and orders.
12.	Protection of action taken in good faith.
13.	Bar of Jurisdiction of Civil Courts.
14.	Certain persons to be public servants.
15.	Power to make rules.
16.	Cancellation of previous notifications issued for acquisition of land acquired under this Act.

THE SCHEDULE.

# THE TELANGANA HOUSING SCHEMES (ACQUISITION OF LAND) ACT, 1961.<sup>1</sup>

## ACT NO. XXXIX OF 1961.

1. This Act may be called the <sup>2</sup>Telangana Housing Schemes (Acquisition of Land) Act, 1961. Short title.

2. In this Act, unless the context otherwise requires,- Definitions.

(a) '**court**' means a principal civil court of original jurisdiction and includes any other civil court which may be specified by the Government, by notification in the <sup>2</sup>Telangana Gazette, as having jurisdiction in respect of the matters dealt with in this Act;

(b) '**Government**' means the State Government;

(c) '**land**' includes things attached to the earth or permanently fastened to anything attached to the earth;

(d) '**persons interested**' in relation to any land, includes all persons claiming, or entitled to claim, an interest in the compensation payable on account of the acquisition of that land under this Act, and a person shall be deemed to be interested in land, if he is interested in an easement affecting the land;

(e) '**prescribed**' means prescribed by rules made under this Act.

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1. The Andhra Pradesh Housing Schemes (Acquisition of Land) Act, 1961 received the assent of the President on the 10<sup>th</sup> November, 1961. The said Act in force in the combined State of Andhra Pradesh as on 01.06.2016 has been adapted to the State of Telangana under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016 issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

Power to acquire land specified in the Schedule.

3. (1) Where the Government are satisfied that it is necessary to acquire any land specified in the Schedule for the purpose of executing housing schemes under the <sup>3</sup>[Telangana Housing Board Act, 1956, (Act XLVI of 1956)], they may, at any time, acquire the land by publishing in the Telangana Gazette a notice to the effect the Government have decided to acquire it in pursuance of this section:

Provided that before publishing such notice, the Government shall call upon the owner of, or any other person who, in the opinion of the Government, is interested in, such land to show cause why it should not be acquired and after considering the cause, if any, shown by any person interested in the land, the Government may pass such orders as they deem fit.

(2) When a notice as aforesaid is published in the Telangana Gazette, the land shall, on and from the beginning of the day on which the notice is so published, vest absolutely in the Government free from all encumbrances.

(3) The Government may, by order, authorise any authority or officer subordinate to them to exercise all or any of the powers conferred and perform all or any of the duties imposed on them by this section subject to such conditions and restrictions as may be specified in the order.

Transfer of land to Housing Board.

4. (1) Where any land has been acquired under section 3, the Government may transfer the land to the Housing Board constituted under section 3 of the <sup>3</sup>[Telangana Housing Board Act, 1956 (Act XLVI of 1956)], for the purpose of

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3. The Andhra Pradesh (Telangana Area) Housing Board Act, 1956 as extended to whole State of A.P by Act 15 of 1962 has been adapted as the Telangana Housing Board Act, 1956, vide. the Telangana Adaptation of Laws Order, 2016 issued in G.O.Ms.No.45, dated 01.06.2016.

executing housing schemes framed under that Act; and thereupon the land shall vest in such Board.

(2) Where land is transferred under sub-section (1) to the Housing Board aforesaid, the Housing Board shall be liable to pay the cost of acquisition of the land.

5. Every person whose right, title or interest in any land is acquired under this Act shall be entitled to receive and be paid compensation as hereinafter provided. **Right to receive compensation.**

6. The amount payable as compensation shall be as specified in column (4) of the Schedule against the land specified in columns (1) to (3) thereof. **Compensation for the land acquired.**

7. (1) Where there are several persons interested, the prescribed authority shall determine the persons who, in its opinion, are entitled to the compensation and the amount payable to each of them. **Apportionment of compensation.**

(2) If any dispute arises as to the apportionment of the compensation or any part thereof, or as to the persons to whom the same or any part thereof is payable, the prescribed authority may refer such dispute to the decision of the court; and the court shall, in deciding any such dispute, follow, so far as may be, <sup>4</sup>[the provisions of Part III of the Land Acquisition Act, 1894 (Central Act I of 1894).]

8. (1) The prescribed authority shall tender payment of the compensation to the persons entitled thereto and shall pay it to them. **Payment of compensation or deposit of same in Court.**

(2) If they refuse to receive it, or if there be no person competent to alienate the land, or if there be any dispute as to the right to receive compensation or as to the

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4. Central Act I of 1894 is repealed and the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) is in force.

apportionment of it, the prescribed authority shall deposit the amount of the compensation in the court, and the court shall deal with the amount so deposited in the manner laid down <sup>5</sup>[in sections 32 and 33 of the Land Acquisition Act, 1894 (Central Act I of 1894)].

Payment of interest.

9. When the amount of such compensation is not paid or deposited on or before taking possession of the land, the prescribed authority shall pay the amount with interest thereon at the rate of four per centum per annum from the time of so taking possession until it shall have been so paid or deposited.

Powers of prescribed authority.

10. (1) The prescribed authority may, with a view to carrying out the purposes of section 5 or section 7, by order, require any person to furnish such information in his possession relating to any land which is acquired under this Act as may be specified in such order.

(2) The prescribed authority shall, while holding an inquiry under this Act, have all the powers of a civil court, while trying a suit, under the Code of Civil Procedure, 1908 (Central Act 5 of 1908), in respect of the following matters, namely:-

(a) summoning and enforcing the attendance of any person and examining him on oath;

(b) requiring the discovery and production of any document;

(c) reception of evidence on affidavits;

(d) requisitioning any public record from any court or office; and

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5. Central Act I of 1894 is repealed and the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Central Act 30 of 2013) is in force.

(e) issuing commissions for examination of witnesses.

11. (1) Save as otherwise provided by this Act and subject to the provisions of this section, and of any rules that may be made under this Act, every notice issued or order made under this Act shall-

**Service of notices and orders.**

(a) in the case of any notice or order affecting an individual, corporation or firm, be served in the manner provided for the service of summons in rule 2 of Order XXIX, or rule 3 of Order XXX, as the case may be, in the First Schedule to the Code of Civil Procedure, 1908 (Central Act 5 of 1908); and

(b) in the case of any notice or order affecting an individual person (not being a corporation or firm), be served on such person-

(i) by delivering or tendering it to that person;

(ii) if it cannot be so delivered or tendered, by delivering or tendering it to the head of the office in which such person is employed or to any adult male member of the family of such person, or by affixing a copy of it on the outer door, or on some conspicuous part of the premises in which that person is known to have last resided or carried on business or personally worked for gain; or

(iii) if service cannot be effected under sub-clause (i) or sub-clause (ii), by post.

(2) Where the ownership of the land is in dispute or the persons interested in the land, are not readily traceable and the notice or order cannot be served without undue delay, service of the notice or order shall be effected by publishing

it in the <sup>6</sup>Telangana Gazette, and where possible, a copy thereof may also be affixed on any conspicuous part of the land to which it relates.

**Protection of action taken in good faith.**

12. (1) No suit prosecution or other legal proceeding shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rule or order made thereunder.

(2) No suit or other legal proceeding shall lie against the Government or the prescribed authority for any damage caused or likely to be caused by anything which is in good faith done or intended to be done in pursuance of this Act or of any rule or order made thereunder.

**Bar of Jurisdiction of Civil Courts.**

13. Save as otherwise expressly provided in this Act, no civil court shall have jurisdiction in respect of any matter which the Government or the prescribed authority is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any power conferred by or under this Act.

**Certain persons to be public servants.**

14. The prescribed authority, and every officer empowered by the Government while exercising any power or performing any duty under this Act shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code.

**Power to make rules.**

15. (1) The Government may, by notification in the <sup>6</sup>Telangana Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of the State Legislature while it is in session for a total period of fourteen days which may be comprised in one session or in

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6. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

two successive sessions and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect as the case may be so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

16. All notifications issued before the commencement of this Act in respect of any land acquired under this Act are hereby cancelled and shall be deemed never to have been issued and no suit, prosecution or other legal proceeding shall lie against the Government or any person for any action taken thereunder.

**Cancellation of previous notifications issued for acquisition of land acquired under this Act.**



**THE SCHEDULE.**  
[See Sections 3 (1) and 6].

Description of land		Survey No.	Extent Acres Guntas	Amount of Compen- sation
(1)	(2)	(3)	(4)	Rs. nP.
1.	Sri Shahpurjee Gagan mahal	98	1-6	1,817.00
2.	Raja Bhagwan Das	Do	1	632.00
3.	Do	Do	3/1&2	3,120.50
4.	Do	Do	2	4,532.50
5.	Sri Nawsherwan Chenoi	Do	5	3,950.00
6.	Rajaram Swaramgirjee	Do	20	1,382.50
7.	Sri. N. Dawood Ali Khan	Do	79	1,501.00
8.	Do	Do	22	0-6 237.00
9.	Sri Sevaramgirjee	Do	20	0-21 829.50
10.	Sri G.V.Kishen Rao	Do	23	1-35 2,962.50
11.	Sri Butcham	Do	18	1-4 1,738.00
12.	Smt. Hussain Bee	Do	32	0-11 434.50
13.	Sri Elluga Begari	Do	30	0-15 592.50
14.	Smt. Posani	Do	27	1-33 2,883.50
15.	Sri B. Ranga Reddy	Do	16	0-28 1,106.00
16.	Sri Anjiah Carpenter	Do	25	0-12 474.00
17.	Do	Do	65	0-31 1,224.00
18.	Sri Narsinga Hajam	Do	64	0-16 632.00
19.	Sri Potraj Elluga	Do	63	0-14 553.00
20.	Sri Elluga Dhobi	Do	66	0-32 1,264.00
21.	Sri S. Dawood Ali	Do	69	1-28 2,686.00
22.	Do	Do	68	1-2 6,659.00
23.	Sri Golconda Anjiah	Do	71	1-23 2,488.00
24.	Sri B. Ranga Reddy	Do	72	0-21 829.50
25.	Sri Gunda Varup Nagabhushen Rao	Do	73	1-18 2,291.00
26.	Sri Seetaram Rao	Do	76	1-38 3,082.00
27.	Sri Pasham Maisiah	Do	79	2-24 4,108.00
28.	Do	Do	80	1-35 [2,962.50]
29.	Sri Ameer Ali Askerjung	Do	81	1-13 2,093.50

	(1)	(2)	(3)	(4)	Rs. nP.
30	Sri Md.Basheer Khan	Do	82	1-15	2,172.50
31	Do	Do	83	1-15	2,172.50
32	Sri Golconda Anjaiah	Do	67	0-34	1,343.00
33	Do	Do	78	0-37	1,461.00
34	Sri Gadwal Balkishtiah	Do	112	1-37	3,041.50
35	Do	Do	111	2-10	3,555.00
36	Sri Balampally Ram Krishnareddy	Do	110	2-7	3,436.50
37	Do	Do	113	2-24	4,108.00
38	Do	Do	114	2-28	4,266.00
39	Sri B Ranga Reddy	Do	115	0-32	1,264.00
40	Sri Nersiyah Chari Audulu	Do	105	0-13	513.50
41	Sri Syed Ali	Do	117	0-35	1,382.50
42	Sri Gutta Nersiah Reddy	Do	116	0-09	355.50
43	Sri Nath purshotham	Do	107	0-28	1,106.00
44	Sri seshachari	Do	94	0-08	316.00
45	Sri Gadwal Balkistiah	Do	106	0-13	513.50
46	Sri Jula Kanti Muttiah	Do	99	0-31	1,224.50
47	Sri Netti Purshotham	Do	119	0-23	908.50
48	Sri Ekanna	Do	118	0-9	355.50
49	Sri Gattu Narsareddy	Do	88	1-7	1,856.50
50	Sri B. Ranga Reddy	Do	101	0-36	1,422.00
51	Smt. Gunda Luxmibai	Do	95	0-18	711.00
52	Sri Tapala Subbaiah	Do	97	0-30	1,185.00
53	Sri Balampally Ram Khista Reddy	Do	92	1-38	3,081.00
54	Smt Gunda Luxmi Bai	Do	91	0-33	1,303.50
55	Sri Balampally Ram Khista Reddy	Do	87	1-18	2,291.00
56	Do	Do	86	1-17	2,251.00
57	Sri Ganga Ram	Do	85	0-8	316.00
58	Sri Balampally Ram Khista Reddy	Do	90	0-28	1,106.00

	(1)	(2)	(3)	(4)	
				Rs. nP.	
59	Sri Lusma Chari	Do	120	0-17	671.50
<b>Grand total for Gaganmahal ..</b>				<b>1,03,765.50</b>	
60	Smt. Zaineb Bee	Diara	78	2-11	3,594.50
61	Sri Raja Bhagwan Das	Do	1	1-23	2,449.00
62	Sri Bir Bhimgerjee	Do	3	1-9	1,935.50
63	Do	Do	2	2-7	3,436.50
64	Sri Fakir Yadgiri	Do	5	2-25	4,147.50
65	Sri N. Akbar Jah	Do	7	2-4	3,318.00
66	Smt. Radha Bai	Do	9	0-27	1,066.50
67	Sri Chintalpally jogiah	Do	10	1-4	1,739.00
68	Hakeem Venkateshwar Rao	Do	13	0-24	948.00
69	Sri Hasan Ali	Do	14	0-20	790.00
70	Sri Chintalpally Jogiah	Do	16	1-4	1,738.00
71	Sri Hasan Ali Askar Jung	Do	12	0-17	67.50
72	Do	Do	11	0-27	1,066.50
73	Do	Do	17	1-7	1,856.50
74	Sri kasturi Khistana	Do	18	0-28	1,106.00
75	Sri Shahpurjee Chenoi	Do	19	0-31	1,224.50
76	Sri Zianulabeddin	Do	25	1-22	2,449.00
77	Do	Do	20	1-28	2,686.00
78	Sri B. Ranga Reddy	Do	22	1-23	2,488.50
79	Do	Do	24	2-34	4,503.00
80	Do	Do	26	2-04	3,318.00
81	Smt. Kasim Bee	Do	35	0-19	75.50
82	Sri Vazir Ali	Do	38	0-21	829.50
83	Sri Venkannah	Do	37	0-25	987.50
84	Sri Vazir Ali	Do	43	1-37	3,041.50
85	Do	Do	47	3-16	5,372.00
<b>Total for Diara Lands ..</b>				<b>57,512.00</b>	
<b>Grand Total for Gaganmahal and Diara Lands ..</b>				<b>1,61,277.50</b>	
86	Sri Bunde Ali Fida Ali	Amberpet	1	3-00	3,600.00
87	Sri Bandan Eliah	Do	2/1	1-37	2,310.00

	(1)	(2)	(3)	(4)	Rs. nP.
88	Sarkari (under Tahsil)	Do	2/2	0-09	270.00
89	Smt. Iqbal Begum	Do	3	11-32	14,160.00
90	Sri Pingal Venkatrama Reddy	Do	4	4-12	5,160.00
91	Do	Do	5	2-37	3,510.00
92	Do	Do	6	2-31	3,330.00
93	Sri Pingal Venkatrama Reddy	Do	7	3-22	4,260.00
94	Do	Do	8	0-24	720.00
95	Do	Do	9	2-25	3,150.00
96	Do	Do	10	1-13	1,590.00
97	Do	Do	11	0-8	420.00
98	Sri Bagi Begari	Do	12/1	2-6	2,580.00
99	Sarkari	Do	12/2	0-17	510.00
100	Sri Venkat Reddy	Do	13	2-0	2,400.00
101	Sri Pingal Venkatrama Reddy	Do	14	2-21	3,030.00
102	Do	Do	15/1	2-39	3,570.00
103	Sarkari	Do	15/2	0-9	270.00
104	Sri Sambiah	Do	16/1	3-8	3,840.00
105	Sarkari	Do	16/2	0-2	60.00
106	Sri Sambiah	Do	17	2-4	2,520.00
107	Sri Yedla Venkiah	Do	18	1-32	2,150.00
108	Sri Pingal Venkatrama Reddy	Do	19	0-9	720.00
109	Do	Do	20	10-11	12,330.00
110	Do	Do	21	2-06	2,580.00
111	Do	Do	22	2-29	3,270.00
112	Sri Sambiah	Do	23/1	1-11	1,530.00
113	Sri Sambiah	Do	23/2	0-04	120.00
114	Sri Pulli Babiah	Do	24	1-25	950.00
115	Sri Vadla Sathiah	Do	25/1	1-16	1,680.00
116	Do	Do	25/2	1-20	1800.00
117	Do	Do	25/3	0-8	240.00
118	Sri Narsimha Reddy son of Sri Narayan reddy	Do	26/1	0-27	810.00
119	Do	Do	26/2	2-27	3,210.00
120	Sri Mohd. Hussain	Do	27/1	1-19	1,770.00
121	Sri Rama Babiah	Do	28/1	0-25	750.00
122	Do	Do	28/2	0-34	1,020.00
123	Sri Pingal Venkatrama Reddy	Do	29	2-2	2,460.00
124	Sri Pingal Venkatrama Reddy	Do	30	2-14	2,820.00

		(1)	(2)	(3)	(4)
		Rs. nP.			
125	Sri Dongi Kotiah	Do	31	0-22	660.00
126	Sri Md. Hussain Khan	Do	42	2-18	2,940.00
127	Do	Do	43/1	1-39	2,370.00
128	Sarkari	Do	43/2	0-3	90.00
129	Sri Manidala Venkat Rao	Do	44	1-32	2,160.00
130	Sri Pingala Venkatrama Reddy	Do	51/1	10-21	12,630.00
131	Sri Dayakar	Do	51/2	1-3	1,290.00
132	Sri Pingal Venkatarama Reddy	Do	75	15-4	18,120.00
133	Do	Do	78/1	12-6	14,580.00
134	Do	Do	79	12-26	15,180.00
135	Sri Md. Shahbuddin	Do	80/1	2-12	3,030.00
136	Do	Do	80/2	1-10	1500.00
137	Do	Do	81/1	2-18	2,940.00
138	Do	Do	81/2	0-5	150.00
139	Do	Do	82/1	2-01	2,430.00
140	Do	Do	82/2	0-17	510.00
141	Do	Do	83	2-00	2,400.00
142	Do	Do	84	2-25	3,150.00
143	Sri Abdul Mohid Khan	Do	112	14-7	17,010.00
144	Do	Do	113	1-23	1,890.00
145	Sri Syed Yusufuddin Sahib	Do	117	5-15	6,450.00
146	Sri Abdul Moid Khan	Do	118	1-11	1,530.00
147	Sri Nimuri Anjiah	Do	119	0-15	450.00
148	Sri Abdul Lateef Sahib	Do	120	1-22	1,860.00
149	Do	Do	121	1-19	1,770.00
150	Sri Abdul Mohid khan	Do	124	0-30	900.00
151	Do	Do	125	0-34	1,020.00
152	Do	Do	126	2-25	3,150.00
153	Do	Do	127	1-3	1,290.00
154	Do	Do	128	0-35 1/2	1,065.00
155	Do	Do	129	1-15.1/2	1,665.00
156	Sri Abdul Razac Soudagar	Do	134	0-30	900.00
157	Sri Abdul Lateef Sahib	Do	135	3-25	4,350.00

	(1)	(2)	(3)	(4)	Rs. nP.
159	Sri Syed Hussain Sahib	Do	453/1	0-18	360.00
160	Do	Do	453/2	0-4	120.00
161	Smt. Bharati Devi	Do	457/1	1-19	1,770.00
162	Do	Do	457/2	0-25	750.00
163	Do	Do	458/1	1-7	1,410.00
164	Do	Do	458/2	0-4	120.00
165	Do	Do	459	2-0	2,400.00
166	Do	Do	460	0-16	480.00
167	Sri Eluga Pancham	Do	461	1-7	1,410.00
168	Sri Bachu Rangiah	Do	462	0-5	150.00
169	Sri Chiluka Dhobi	Do	463	0-17	510.00
170	Smt. Bharati Devi	Do	465	0-12	360.00
171	Do	Do	466	0-34	1,020.00
172	Smt. Khatoon Begum	Do	467	2-16	283.00
173	Smt. Bharati Devi	Do	468	0-31	930.00
174	Do	Do	469	0-29	870.00
175	Sri Akil Khan Sanaullah Khan	Do	470	0-29	870.00
176	Sri Shankar Pershad	Do	471	0-38	1,140.00
177	Sri Raja Kampatwari	Do	472	2-8	2,640.00
178	Sri Venkatkeshva Reddy	Do	473	0-14	420.00
179	Smt. Rasheeda Khanum Wife of Barkatali	Do	474	0-12	360.00
180	Do	Do	475	0-33	990.00
181	Do	Do	476	0-21	630.00
182	Sri Nerunde Pershad	Do	478	1-19	1,770.00
183	Sri L. Malliah	Do	479	1-29	2,070.00
184	Sri Abdul Lateef	Do	480	0-35	1050.00
185	Do	Do	481	0-6	180.00
186	Sri Gopayya, Son of Venkaiah	Do	482	0-33	990.00
187	Sri Kaminee Elloga	Do	492	0-30	900.00
188	Sri Venkata Krishna Reddy	Do	493	0-15	450.00
189	Sri Abdul Khayyum	Do	495	1-8	1,440.00
190	Sri Pratab Reddy	Do	496	0-18	540.00

		(1)	(2)	(3)	(4)
					Rs. nP.
191	Sri Talakayalu Muthiah	Do	497	0-23	690.00
192	Do	Do	498	1-13	1,590.00
193	Sri Yakoob Ali	Do	499	0-3	90.00
194	Sri P.V. Reddy	Do	500	1-0	1200.00
195	Sri Golla Chandriga	Do	501	1-30	2,100.00
196	Sri Pingal Ranga Reddy	Do	502	1-8	1,440.00
197	Sri Srinivasa Charlu	Do	503	0-25	750.00
198	Sri Ahmed Shariff	Do	505	0-9	270.00
199	Sri P.V.Reddy	Do	506	1-16	1,680.00
200	Do	Do	507	0-10	300.00
201	Sri Yakoob Ali	Do	508	0-24	720.00
202	Sri Shujat Ali	Do	509	0-3	90.00
203	Sri Yakoob Ali	Do	510	1-39	2,370.00
204	Sri Pingal Venkat Rama Reddy	Do	511	0-8	240.00
205	Sri Shujat Ali	Do	512	0-29	870.00
206	Sri Syed Ahmed	Do	513	0-15	450.00
207	Sri Golla Babiah	Do	514	2-14	2,820.00
208	Sri Syed Ahmed	Do	515	0-9	270.00
209	Sri Venkatkrishna Reddy	Do	516	2-3	2,490.00
210	Sri Jan Mohammed	Do	517	1-05	1,350.00
211	Sri P.V.Reddy	Do	518	1-6	1,380.00
212	Sri Rajiah Joshi	Do	519	0-10	540.00
213	Do	Do	520	0-20	900.00
214	Sri Mohd. Ibrahim	Do	522	2-14	2,820.00
215	Sri Pingal Venkat Rama Reddy	Do	523	0-34	1020.00
216	Sri Rajiah Joshi	Do	524	1-15	1,650.00
217	Sri Rajiah Joshi	Do	525	1-7	1,410.00
218	Sri Talkayalu Muthiya	Do	526	1-39	2,370.00
219	Sri Paga Malliah	Do	527	0-6	180.00
220	Sri Gangalla Balliah	Do	523	0-31	930.00
221	Sri Shujatali	Do	529	1-19	1,770.00
222	Smt. Kadri Begum	Do	530	0-38	1,140.00
223	Sri Mohd. Ibrahim	Do	531	0-20	600.00
224	Sri Bachu Rangiah	Do	532	0-18	540.00
225	Sri Hari Har Rao	Do	534	0-8	240.00
226	Do	Do	535	1-4	1,320.00
227	Smt. Sara Yankamma	Do	536	0-22	660.00
228	Do	Do	537	0-6	180.00
229	Sri Elluga	Do	538	1-19	1,770.00

	(1)	(2)	(3)	(4)	Rs. nP.
230	Sri Venka Hajjam	Do	539/1	2-5	2550.00
231	Sri Sunar Narayan	Do	541	1-2	1,260.00
232	Sri Rajiah Joshi	Do	542	0-7	210.00
233	Do	Do	543/1&2	0-36	1,080.00
234	Sri Chulka Dhobi	Do	544	2-8	2,640.00
235	Sri Kumaran	Do	545	1-8	1440.00
236	Sri Rajaiah Joshi	Do	546	1-39	2,370.00
237	Do	Do	547	0-9	270.00
238	Do	Do	548	1-9	1470.00
239	Do	Do	549/1	1-30	2100.00
240	Do	Do	551	0-14	420.00
241	Sarkari	Do	552/1&11	3-12	3,960.00
242	Sri Panjala Sathiah	Do	554	0-6.1/2	195.00
243	Sri Pingal Ranga Reddy	Do	558/1	2-23	3,030.00
244	Sri Pingal Ranga Reddy	Do	559	2-11	2,730.00
245	Sri Venkat Reddy Son of Augi Reddy	Do	560	1-15	1,650.00
246	Do	Do	561	2-1	2,430.00
247	Sri B. Venkat Reddy	Do	562	1-0	1,200.00
248	Sri Pingal Ranga Reddy	Do	564	3-12	3,960.00
249	Sri B.Venkat Reddy	Do	565	1-7	1,410.00
250	Sri Dabedu Elanga	Do	566	0-38	1,140.00
251	Sri Opari Rangaiah	Do	567/1	1-1	1,230.00
252	Sarkari	Do	567/2	0-2	60.00
253	Sri Bagari Eswaraya	Do	568	1-5	1,350.00
254	Sri Samari Ela Venkadu	Do	569	0-32	960.00
255	Sri Pingal Venkat Rama Reddy	Do	570/1	2-20	3000.00
256	Sarkari	Do	570/2	0-2	60.00
257	Do	Do	570/3	0-1	30.00
258	Sri Pingal Venkat Rama Reddy	Do	571	1-26	1,280.00
259	Sri Maura Ram	Do	572	0-14	420.00
260	Sri Shujat Ali	Do	573	1-36	2,280.00
261	Sri Pentiah Chowdri	Do	574	2-20	3,000.00
262	Sri Pingal Venkat Rama Reddy	Do	575	1-5	1,350.00



		(1)	(2)	(3)	(4)
		Rs. nP.			
263	Sri Mohd. Ehshan	Do	576	1-8	1,440.00
264	Sri Pingal Venkat Rama Reddy	Do	577	1-25	1,950.00
265	Sarkari	Do	578/1	4-35	5,850.00
266	Sri Punala Lingadu	Do	578/2	8-36	10,680.00
267	Sri Ahmed Shareef	Do	578/3	17-10	20,700.00
			&4		
268	Sarkari	Do	578/8 to 10	1-5	1,350.00
269	Sri Punala Lingadu	Do	578/11	0-1	30.00
270	Sarkari	Do	578/12 to 23	1-2	1,260.00
271	Sri Pingala Venkat Rama Reddy	Do	579	0-15	450.00
272	Do	Do	580	2-35	3,450.00
273	Do	Do	581	1-15	1,650.00
274	Do	Do	582	2-22	1,860.00
275	Sri Srinivas Rao	Do	583	5-36	7,080.00
276	Sri Nerividi Baliga	Do	584	1-12	1,560.00
277	Sri Mirday Buzrug	Do	608	2-10	2,700.00
278	Do	Do	609	2-39	3,570.00
279	Sri Opari Rangadu	Do	610	2-20	3,000.00
280	Sri Pamballa Vadw	Do	611	0-21	630.00
281	Do	Do	612	0-30	900.00
282	Sri Pingal Rama Reddy	Do	613	1-10	1,230.00
283	Sri Chergula Venkiah	Do	614	1-9	1,470.00
284	Smt. Azizunisa Begum	Do	615/1&2	2-26	3,180.00
285	Sri Satti Augum	Do	616	0-26	780.00
286	Smt. Azizunissa Begum	Do	617/1	2-1	2,430.00
287	Sarkari	Do	617/2	0-3	90.00
288	Smt. Azizunisa Begum	Do	618	2-35	3,450.00
289	Sri Edla Narsimloo	Do	620	1-15	1,650.00
290	Sri Mirza Ali Safadar	Do	621	0-23	690.00
291	Do	Do	622	2-27	3,210.00
292	Sri Venkat Reddy son of Augi Reddy	Do	623 & 624	1-32	2,160.00
293	Sri Hajam Venka	Do	625	0-02	60.00
294	Sri Khursheed Ali	Do	37/2	3-15	4,050.00

		(1)	(2)	(3)	(4)
					Rs. nP.
295	Do	Do	37/2	0-05	150.00
<b>Grand Total of Amberpet lands</b>					<b>4,57,125.00</b>
296	Smt. Radha Bai, W/o Bapurao	Bakaram	61/2	0-18	2,430.00
297	Smt. Kareemunisa Begum	Do	61/1	2-07	11,745.00
298	Sri Rasheed Shahpurjee	Do	42	0-04	540.00
299	Sri Abdul Raheem & Abdul Kareem	Do	43,44, 45,62, and 63	8-17	45.95
300	Smt. Fareedunisa Begum	Do	60/1, 60/3	0-18	2,430.00
301	Sri Habeeb Mohammed Ibrahim	Do	121	2-02	10903.00
302	Do	Do	122	1-39	7,506.00
303	Do	Do	123	1-32	7,128
304	Do	Do	124	2-03	11,232.00
<b>Grand Total</b>					<b>99,414.00</b>
305	Main Building	C.I.B.7	..	..	16,332.00
306	Open land with Compound wall	Do		39,694 sq.yds	1,30,721.00
307	Out houses adjacent to Gate	C.I.B.7	..	..	322.00
308	Trees	Do	..	..	520.00
309	Old Huts	Do	...	...	970.00
310	New Huts	Do	...	...	168.00
<b>Grand Total of Whole property</b>					<b>1,49,043.00</b>
311	Land and Building belongs to N.Himayat Nawaz Jung at Lingampally	H .M. C. 1- 8-1-1 New ----- A/18-3129 old	..	28-37	2,97,500.00
312	Estimate for trees	Do	....	Do	22,005.00
<b>Grand Total</b>					<b>3,19,505.00</b>

Sl. No.	Nature of Property	Village or Locality Name	Total Survey Nos.	Total Area		Amount Compensation	Remarks
(1)	(2)	(3)	(4)	(5)		(6)	(7)
				Acres.	Guntas	Rs.nP.	
1.	Open Land	Gagan mahal	59	65	27	1,03,765.50	Lands below Hussain Sagar Tank Bund.
2.	Do	Diara	26	36	16	57,512.00	Do
3.	Do	Amberpet	203	370	4 <sup>1/2</sup>	4,57,125.00	Amberpet lands.
4.	Do	Bakaram	14	19	25	99,414.00	For construction of I.H.S. Colony of Chikadpally.
5.	Building and Open Land	Narayana guda	39,694 sq.yds			1,40,043.00	As per estimate (N.Imad-Jung Garden).
6.	Building Open land and trees	Lingam pally	..	28	37	3,19,505.00	As per estimate (N.Himayat nawaz Jung Lingampalli Garden)
						----- 11,86,364.50	

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